

## PAPERS LAID ON THE TABLE

THE PREVENTION OF FOOD ADULTERATION  
(THIRD AMENDMENT) RULES, 1961

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, a copy of the Ministry of Health Notification G.S.R. No. 1340, dated the 24th October, 1961, publishing the Prevention of Food Adulteration (Third Amendment) Rules, 1961. [Placed in Library. See No. LT-3392/61.]

BROCHURE ENTITLED "FIGHT AGAINST THE  
DESERT"

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH): Sir, I beg to lay on the Table a copy of a brochure entitled "Fight Against the Desert—Progress of work at Central Arid Zone Research Institute, Jodhpur" issued by the Central Soil Conservation Board. [Placed in Library. See No. LT-3401/61.]

ANNUAL REPORTS OF THE SHIPPING COR-  
PORATIONS FOR 1960-61

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy of the Eleventh Annual Report (1960-61) of the Eastern Shipping Corporation Limited, Bombay, and the Fifth Annual Report (1960-61) of the Western Shipping Corporation Limited, Bombay (both merged on 2-10-1961 as the Shipping Corporation of India Limited), together with the Auditors' Reports on the Accounts of the Corporations for the said year. [Placed in Library. See No. LT-3402/61.]

AMENDMENT IN THE REGISTRATION OF  
ELECTORS RULES, 1960

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table, under sub-section

(3) of section 28 of the Representation of the People Act, 1950, a copy of the Ministry of Law (Department of Legal Affairs) Notification S.O. No. 2791, dated the 24th November, 1961, publishing an amendment in the Registration of Electors Rules, 1960. [Placed in Library. See No. LT-3397/61.]

EIGHTH ANNUAL REPORTS OF THE AIR  
CORPORATIONS FOR 1960-61

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MORIUDDIN): Sir, I beg to lay on the Table, under sub-section (2) of section 37 of the Air Corporations Act, 1953, a copy each of the following Reports:—

- (i) Eighth Annual Report of the Indian Airlines Corporation together with the Statement of Accounts for the financial year ended the 31st March, 1961. [Placed in Library. See No. LT-3403/61.]
- (ii) Eighth Annual Report of the Air-India International together with the Statement of Accounts for the financial year ended the 31st March, 1961. [Placed in Library. See No. LT-3404/61.]

ELECTION TO THE ANIMAL  
WELFARE BOARD

MR. DEPUTY CHAIRMAN: The number of candidates nominated for election to the Animal Welfare Board being equal to the number of vacancies to be filled, I hereby declare the following Members duly elected to be members of the said Board:

1. Shri S. C. Deb.
2. Shri N. R. Malkani.

REFERENCE TO NOTICE OF  
MOTION FOR DISCUSSION ON GOA

SHRI BHUPESH GUPTA (West Bengal): Sir, you have been good enough